

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

OA 370/92

Date of Decision: 01.04.92

Shri K.L. Sharma Applicant

Vs.

Union of India Respondents

Shri Madhav Panikar Counsel for the
applicant.

Shri Jog Singh Counsel for the
Respondents.

JUDGEMENT(Oral)

(of the Bench delivered by Hon. Mr. P.K. Kartha)

Heard the learned counsel for both parties. The learned counsel for the applicant has placed before us a copy of the order issued by the Ministry of Defence on 30.03.92 promoting the applicant to officiate as Under Secretary in the same Ministry on adhoc basis. In view of this, the grievance of the applicant does not survive. The application is, therefore, disposed of accordingly without passing any orders.

[Signature]

(X)

A copy of the order dated 30.03.92 has
been placed in the record.

The application is disposed of
accordingly.

(A.B. GORTHI)
MEMBER(A)

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(P.K. KARTHA)
VICE CHAIRMAN(J)